

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

Appeal No. 74/252/PB/2018

IN THE MATTER OF:

**Exotica Probuild Pvt. Ltd.
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

**SECTION:
Under Section 252(3)**

Order delivered on 24.01.2018

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHINCAL)**

PRESENTS:

For the Income Tax Department :- Ms. Easha Kadian, Standing Counsel

ORDER

Ld. Counsel moves this petition and also brings to notice the order passed by the Hon'ble High Court in W. P. (C) No. 10(8)34/17 requesting this tribunal to dispose off the matter within a period of four weeks. However it is seen from the records that the notice to the ROC has not been served and proof has also not been annexed. In the circumstances the petitioner is directed to serve the copy of same along with the Annexures to the ROC. In addition a copy of this application along with Annexures should be handed over to the jurisdictional income tax office which completed the last assessment of the company

Cont....



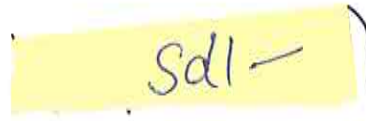
Deepak Kumar (24.01.2018)

before its striking off clearly disclosing the PAN number. A copy in addition shall also be handed over to the Learned standing counsel who is appearing for the Income Tax Department before this tribunal. All the above compliance to be done within a period of one week.

Post the matter on 13th February 2017.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**R. VARADHARAJAN
MEMBER (JUDICIAL)**